

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA**

**UNSTARRED QUESTION No. 2249  
TO BE ANSWERED ON 02.12.2019**

**Reservation Rules for Schools**

**†2249. SHRI SADASHIV KISAN LOKHANDE:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Central Board of Secondary Education (CBSE) does not have any clause for Scheduled Caste, Scheduled Tribe and Other Backward Caste quota in its school affiliation rules;
- (b) if so, the reasons therefor; and
- (c) the details of the mechanism in place for compliance of reservation quota rules?

**ANSWER**

**MINISTER OF HUMAN RESOURCE DEVELOPMENT  
(SHRI RAMESH POKHRIYAL 'NISHANK')**

(a) to (c): The Central Board of Secondary Education has informed that the Board is an examination conducting body and affiliates schools for the purpose of certification of students at the end of Class X and Class XII course on fulfillment of various norms prescribed in the affiliation Bye- Laws of the Board. The admission to schools is not within the purview of Board mandate.

As per clause 2.4.5 of Affiliation Bye-Laws, 2018, the admission in the school affiliated to the CBSE shall be made without any distinction of gender, disability, region, race, caste, creed and place of birth, etc.

Reservation, if any, is governed by the applicable Education Act/ Rules of the appropriate Government.

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